Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting due for 03.04.2014 but actually held on 17.04.2014

The meeting No.01/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 03.04.2014 but actually held on 17.04.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.49/AM-14 held on 20.03.2014 and 50/AM-14 held on 27.03.2014 was taken for ratification. As there were no amendments to the same, the above referred minutes of 20.03.2014 and 27.03.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.01/AM-15 dated 03.04.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

: 1/84-ALC3/2014 **MEETING DATE**: 03.04.2014 MEETING NUMBER

Case No.:7/47/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved
HQ File :01/84/050/00362/AM14/		Lic.No/Date:0710099307 29.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of revised CAD/CAM provided by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 60% Cotton	65,000	60% Cotton 40% Nylon lace	1,08,550 Sq.
1.	40% Nylon lace fabric, GSM-	Nos.	fabric, GSM-115+/-10%	meter
	115+/-10%, Style No.96396			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:36/47/84-ALC3/2013	Party Name: GABA OVERSEAS PVT.LTD.,	02.04.2014	Status: Approved
HQ File :01/84/050/00391/AM14/		Lic.No/Date:3310028348 09.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Carpets and Rugs containing	42,010.800	Polypropylene yarn,	50,833 Kgs.
1.	46,211.950 Kgs. of	Sq. meter	GSM-1100+/-10%	(including 10%
	Polypropylene yarn, GSM-			wastage)
	1100+/-10%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No	o.:8/44/84-ALC3/2013	1 -	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Rejected
HQ File	:01/84/050/00345/AM14/	<u> </u>	Lic.No/Date:0310761981 16.12.2013	Reject
ll l		the case as per agenda alongwith other /details called for vide DGFT's letter	1 1	* *

Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:3/48/84-ALC3/2013	Party Name: MICAPLY,	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Rejected		
HQ File :01/84/050/00394/AM14/ RLA File :11/24/040/00007/AM14/ Lic.No/Date:1110027807 Reference					
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided requisite information/details called for vide DGFT's letter dated 20.03.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.					

		Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
5	HQ File :01/84/050/00343/AM14/	RLA File :03/95/040/00690/AM14/	Lic.No/Date:0310762355 18.12.2013	Defer Date: 01.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 01.05.2014.

Case No.:8/42/84-ALC3/2013	1 -	02.04.2014	Status: Approved
HQ File :01/84/050/00309/AM14/	RLA File :04/24/040/00134/AM14/	Lic.No/Date:0410153430 20.12.2013	
			1 1 1 1 1

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed	
		Quantity			
1.	Dipped Nylon Tyre Cord	1,60,000	Nylon 66 Tyre yarn-1260D &	1,56,392 Kgs.	
	fabric-N66	Kgs.	1680D	(including 2%	
				wastage)	
			Olboplast Weft	1760 Kgs.	
			Resorcinol	1120 Kgs.	
			VP Latex	16,800 Kgs.	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/47/84-ALC3/2013	- 11-15 - 11-15	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
7	HQ File :01/84/050/00360/AM14/			Defer Date: 24.04.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 24.04.2014.

Case No.:6/47/84-ALC3/2013		Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
HQ File :01/84/050/00361/AM14/	RLA File: 07/24/040/00350/AM14/	Lic.No/Date:0710100968	Defer Date:

8 31.12.2013					24.04.2014	
		Decision: The Committee considered under examination of DC(MSME). It was	. .			
		Case No.:2/47/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred	
	9	HQ File :01/84/050/00357/AM14/	 	Lic.No/Date:0710101010 01.01.2014	Defer Date: 01.05.2014	
		Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 01.05.2014.				

		Case No.:3/	47/84-ALC3/2013 Part	rty Name: SHAHI EX		Meet No/Date:1 03.04.2014	/84-ALC3/2014	Status: Approved
submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued case as detailed below:- S.No. Export Product Quantity 1. Ladies Top made of 100% 18,358 Cotton lace knitted fabric panels, Nos. fabric panels, GSM-256+/-		HQ File :01/	84/050/00358/AM14/ RLA	A File :07/24/040/003			0101011	
S.No. Export Product Export Import item Quantity allowed 1. Ladies Top made of 100% 18,358 100% Cotton lace knitted 18,358 Set Cotton lace knitted fabric panels, Nos. fabric panels, GSM-256+/-		Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the detail submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in the						
Quantity 1. Ladies Top made of 100% 18,358 100% Cotton lace knitted 18,358 Set Cotton lace knitted fabric panels, Nos. fabric panels, GSM-256+/-		case as de	etailed below:-	ı		-		
1. Ladies Top made of 100% 18,358 100% Cotton lace knitted 18,358 Set Cotton lace knitted fabric panels, Nos. fabric panels, GSM-256+/-	10	S.No.	Export Product	Export	Import item		Quantity	
Cotton lace knitted fabric panels, Nos. fabric panels, GSM-256+/-				Quantity			allowed	
		1.	1	,			18,358 Set	
USIVI-230 ⁺ /-10 ⁷ 0. SIVIE 10 ⁷ 0			1	·		USWI-230+/-		
No.3T9191			· · · · · · · · · · · · · · · · · · ·	style	10%			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/47/84-ALC3/2013	3	II I	Status: Deferred
HQ File :01/84/050/00359/AM14/	RLA File :07/24/040/00328/AM14/	Lic.No/Date:0710101052	Defer Date:

			02.01.2014	01.05.2014
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 01.05.2014.

Case		Party Name: S.KHODAY SILK TWISTING FACTORY,	02.04.2014	Status: Approved
HQ F	File :01/84/050/00364/AM14/		Lic.No/Date:0710101045 02.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case allowing 7% wastage (wastage for embroidered Sarees=Cutting-2%, dyeing-2%, printing-2%, printing-2%, embroidery-2%, Tota=8% & wastage for unembroidered sarees= cutting-2%, dyeing-2%, printing-2%, tota=6%) as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
	•	Quantity	•	allowed
1.	100% Natural Silk madeups/ sarees (printed/embroidered) made of relevant silk fabric GSM-33-60 with +/-10% variation		100% Natural Silk fabric without dyed and printed, relevant GSM-33-60 with +/-10% variation, width-44"	(including

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:30/47/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
HQ File :01/84/050/00385/AM14/			Defer Date: 08.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. Therefore, the

Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers for furnishing the requisite comments in the matter. The case stands for re-listing on 08.05.2014.

		1 3	I	Status: Deferred
14	HQ File :01/84/050/00367/AM14/			Defer Date: 08.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 08.05.2014.

	Case No.:10/47/84-ALC3/2013	1 3		Status: Deferred
15	HQ File :01/84/050/00365/AM14/		1	Defer Date: 08.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 08.05.2014.

Case No.:18/47/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved	
HQ File :01/84/050/00373/AM14/		Lic.No/Date:0510375912 10.01.2014		
Desigion. The Committee considered the ease as nor agende element the relevant naners and event through the details				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

Export Product S.No.

Export Import item Quantity

		Quantity		allowed
1.	Ladies Top of Indian origin with	18,850	100% Cotton lace dyed	1960 Kgs.
	imported embellishment made of 100%	Nos.	knitted fabric, GSM-	
	Cotton lace dyed knitted fabric, GSM-		180+/-10%	
	180+/-10%, Style No.336151/338752			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name: RICHA GLOBAL EXPORTS P. LTD.	02.04.2014	Status: Approved
HQ File :01/84/050/00376/AM14/		Lic.No/Date:0510375909 10.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, sketch & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100% Polyester	3875 Nos.	100% Polyester dyed	7014 Sq.
	dyed woven fabric, GSM-81+/-10%,		woven fabric, GSM-	meter
	Style No. 337432/340387		81+/-10%	
2.	Ladies Sleeveless shirt made of 100%	11,700	100% Polyester dyed	20,124 Sq.
	Polyester dyed woven fabric, GSM-	Nos.	woven fabric, GSM-	meter
	83+/-10%, Style No. 338269/340430		83+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:20/47/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	02.04.2014	Status: Approved
HQ File :01/84/050/00375/AM14/		Lic.No/Date:0510376452 17.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sketch & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100% Linen dyed knitted fabric, GSM-140+/-10%, Style No.328688/340177	6750 Nos.	100% Linen dyed knitted fabric, GSM-140+/-10%	1458 Kgs.
2.	Ladies Top made of 100% Linen bleached knitted fabric, GSM-140+/-10%, Style No. 328688/340177	11,200 Nos.	100% Linen bleached knitted fabric, GSM-140+/-10%	2419 Kgs.
3.	Ladies Top made of 100% Linen dyed knitted fabric, GSM-140+/-10%, Style No.340440/345330	1200 Nos.	100% Linen dyed knitted fabric, GSM-140+/-10%	384 Kgs.
4.	Ladies Top made of 100% Linen bleached knitted fabric, GSM-140+/-10%, Style No. 340440/ 345330	570 Nos.	100% Linen bleached knitted fabric, GSM-140+/-10%	182 Kgs.
5.	Ladies Top made of 100% Linen dyed knitted fabric, GSM-140+/-10%, Style No.329506	4055 Nos.	100% Linen dyed knitted fabric, GSM-140+/-10%	811 Kgs.
6.	Ladies Top made of 100% Linen dyed knitted fabric, GSM-140+/-10%, Style No.329008/341301	5870 Nos.	100% Linen dyed knitted fabric, GSM-140+/-10%	1174 Kgs.

The GSM should match in both import and export.

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:22/47/84-ALC3/2013	1	Status: Deferred	
19	HQ File :01/84/050/00377/AM14/		Defer Date: 15.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith information/details, in original, received from the applicant firm for their examination and comments. It was decided to defer the case for re-listing on 15.05.2014.

	Case No.:11/47/84-ALC3/2013	1 3		Status: Deferred	
20	HQ File :01/84/050/00366/AM14/			Defer Date: 15.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 15.05.2014.

		1 3	I	Status: Deferred	
21	HQ File :01/84/050/00384/AM14/		l l	Defer Date: 01.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to send a reminder to the applicant firm for furnishing the requisite information/details and defer the case for re-listing on 01.05.2014.

	Case No.:32/47/84-ALC3/2013	1 3	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
22	HQ File :01/84/050/00387/AM14/		Lic.No/Date:0510377148 27.01.2014	Defer Date: 15.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.05.2014.

	Case No.:25/47/84-ALC3/2013	-		Status: Deferred	
23	HQ File :01/84/050/00380/AM14/		l l	Defer Date: 15.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 15.05.2014.

II I	l ,	02.04.2014	Status: Approved
HQ File :01/84/050/00383/AM14/		Lic.No/Date:0510378027 03.02.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

	case as det	tailed below:-			
24	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	100% Polyester Girls Dress with silk	320 Nos.	26mm 100% Silk Satin,	480 Sq.
		woven lining made of 26mm 100% Silk		GSM-118+/-10%	meter
		Satin, GSM-118+/-10%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	1 -	02.04.2014	Status: Approved
HQ File :01/84/050/00382/AM14/		Lic.No/Date:0510378135 04.02.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product		Export	Import item	Quantity allo	wed
				Quantity			
	1.	100% Polyester fab	oric,	57,600	100% Polyester Filament yarn,	6378	Kgs.
		GSM-240+/-10%, wid	dth-	Meter	BR 84T-36-3 BR-N 12	(including	5%
25		165cms.+/-5 cms.				wastage)	
					100% Polyester Filament yarn,	5993	Kgs.
					BR 167T-36-1 NB25J	(including	5%
						wastage)	
					100% Polyester Filament yarn,	660	Kgs.
					BR 167T-36-1 N 40	(including	5%
						wastage)	
					100% Polyester Filament yarn,	1320	Kgs.

				BR 167T-36-1 BK-P	(including wastage)	5%
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.						

		Case No.:31/47/84-ALC3/2013	· ·	II	Status: Deferred		
$\ _2$		HQ File :01/84/050/00386/AM14/	II		Defer Date: 15.05.2014		
11	- 1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to send a reminder to DIPP and defer the case for re-listing on 15.05.2014.					

		1	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred		
27	HQ File :01/84/050/00388/AM14/		Lic.No/Date:0510378505 06.02.2014	Defer Date: 15.05.2014		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to					

DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.05.2014.

Case No.:26/47/84-ALC3/2013		Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved
HQ File :01/84/050/00381/AM14/	RLA File :05/23/040/00456/AM14/	Lic.No/Date:0510378721 10.02.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per measurement chart and sketch of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

$\ _{28}$	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Ladies Tunic made of 100%	2351 Nos.	100% Pure Linen in	5407 Sq. meter
		Pure Linen in greige fabric,		greige fabric, GSM-	(@ 2.30 sq. meter
	1.	GSM-175+/-10%, Style No.		175+/-10%, width-	per piece)
		2838456		62/63"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/	/47/84-ALC3/2013	Party Nam LTD.,	j		Meet No/Date:1/84-ALC3/2014 03.04.2014		Status: Approved	
	HQ File :01/84/050/00356/AM14/		II I		Lic.No/Date:0710102253 20.02.2014				
	submitted in this case. Accordingly, Comm			ne case as per agenda alongwith other relevant papers and went the mmittee after deliberations decided to ratify the Advance Authorization by NC in its meeting No.19/AM-13 held on 16.08.2012, as detailed			tion issued in this		
29	S.No.	Export Product	J	Export Quantity	Import item		Quantity al	lowed	
	1.	Flexible Intermediate Containers: Content: Unlaminated Leno Fabrics	Bulk 1.PP s-95,239	1,00,001 Kgs.	PP Unlaminate Fabrics	ed Leno	1,00,000 (including wastage)	Kgs. 5%	
		Kgs., 2. PP Multifilamer 4762 Kgs.	nt Yarn-		PP Multifilamer	nt Yarn	5000 (including wastage)	Kgs. 5%	

Case No.:1/1/84-ALC3/2014		02.04.2014	Status: Approved		
HQ File :01/84/050/00406/AM14/	RLA File :56/24/040/00046/AM14/	Lic.No/Date:5610003930 25.03.2014			
D Th. C					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.32/AM-13 held on 21.11.2013, as detailed below:-

CNI	F 4 D 1 4	F 4	T 4.4	0 44 11 1
S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	PP Woven Jumbo Bags	5,00,000	P.P. Woven fabric	3,79,575 Kgs.
	Milky white Neocon Brand	Kgs.	P.P. Granules for	1,41,750 Kgs.
	(Net content of packing		webbing/thread	
	material 23,864 Kgs.)		Master Batch U.V.	2700 Kgs.
			Stabilizer for webbing/	-
			thread	
			P.P. Granules for packing	As per general
			material	packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		02.04.2014	Status: Approved
HQ File :01/84/050/00407/AM14/		Lic.No/Date:5610003931 25.03.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations and taking cue from SION H-97 decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.39/AM-14 held on 09.01.2014, as detailed below:-

S.No. Export Product Export Import item Quantity allowed

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			Quantity		
	1.	PP Woven Jumbo Bags	10,00,000	P.P. Granules	1.10 Kgs./kg. content in
		Milky White Neo-con	Kgs.		export product.
$\parallel_{31}\parallel$		Brand (FIBC) Net		LLDPE Granules	1.05 Kgs./kg. content in
	content for			export product.	
		PPG=7,90,000 Kgs.,		U.V. Stabilizer	10,500 Kgs.
		LLDPE= 1,00,000		Ethyl Vinyl Acetate	52,500 Kgs.
		Kgs., EVA=50,000		LDPE for lamination	1.05 Kgs./kg. content in
		Kgs., UVS=10,000			export product.
		Kgs., LDPE=10,000		PP Granule for	1.05 Kgs./kg. content in
		Kgs., HDPE for thread=		lamination	export product.
		33,500 Kgs., PPG		HDPE Granules for	1.05 Kgs./kg. content in
		Lamination=6500 Kgs.		thread	export product.
		& PPG for		P.P. Granules for	As per packing policy
		packing=50,000 Kgs		packing material	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(32)

Case No.01	M/s Gaurav International, Gurgaon			
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/174/AM-14/DES-V			
Fixation of input output norms against Advance Authorization No.0510337980 dated 31.10.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager - Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples and sketch of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Blouse made of 100%	51,000	100% Polyester printed	95,880 Sq. meter
	Polyester printed woven fabric,	Nos.	woven fabric, GSM-151+/-	(@ 1.88 sq. meter
	GSM-151+/-10%		10%	per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(33)

Case No.02	M/s Gaurav International, Gurgaon
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/187/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510352488 dated 26.04.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager - Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Blouse made of 100%	24,100	100% Polyester printed	46,272 Sq. meter
	Polyester printed woven fabric,	Nos.	woven fabric, GSM-122+/-	(@ 1.92 sq. meter
	GSM-122+/-10%		10%	per piece)
2.	Ladies Shirt (Full Sleeve) made	38,100	100% Polyester dyed	80,010 Sq. meter
	of 100% Polyester dyed	Nos.	woven fabric, GSM-122+/-	(@ 2.10 sq. meter
	woven fabric, GSM-122+/-		10%	per piece)
	10%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

Case No.03 M/s Gaurav International, Gurgaon		
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/108/AM-14/DES-V	
Fixation of input output norms in respect of Advance Authorization No. 0510210180 dated		
08.10.2007.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager - Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Shirt (Full Sleeve) made	950 Nos.	100% Cotton printed	2375 Sq. meter
	of 100% Cotton printed fabric,		fabric, GSM-70+/-10%	(@ 2.50 sq. meter
	GSM-70+/-10%			per piece)
2.	Ladies Shirt (Full Sleeve) made	3600 Nos.	100% Cotton bleached	9000 Sq. meter
	of 100% Cotton bleached		fabric, GSM-70+/-10%	(@ 2.50 sq. meter
	fabric, GSM-70+/-10%			per piece)
3.	Ladies Shirt (Full Sleeve) made	45,000	100% Cotton printed	1,12,500 Sq.
	of 100% Cotton printed woven	Nos.	woven fabric, GSM-70+/-	meter (@ 2.50 sq.
	fabric, GSM-70+/-10%		10%	meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(35)

Case No.04	M/s Gaurav International, Gurgaon
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/173/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510337410 dated 18.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager - Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Blouse made of 100%	1000 Nos.	100% Polyester printed	1950 Sq. meter
	Polyester printed woven fabric,		woven fabric, GSM-122+/-	(@ 1.95 sq. meter
	GSM-122+/-10%		10%	per piece)
2.	Ladies Blouse made of 100%	1600 Nos.	100% Polyester dyed	3120 Sq. meter
	Polyester dyed woven fabric,		woven fabric, GSM-122+/-	(@ 1.95 sq. meter
	GSM-122+/-10%		10%	per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Ì	Case No.05	M/s Gaurav International, Gurgaon
	NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/219/AM-14/DES-V
Ī	Fixation of input output norms against Advance Authorization No.0510327532 dated 15.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager - Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Dress made of 77%	559 Nos.	77% Nylon 23% Spandex	1090 Sq. meter
	Nylon 23% Spandex dyed single		dyed single jersey knitted	(@ 1.95 sq. meter
	jersey knitted fabric, GSM-		fabric, GSM-240+/-10%	per piece)
	240+/-10%		·	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(37)

Case No.06	M/s Tashu International, Noida, U.P.	
NC 01/AM-15, dt. 03.04.2014	File No.01/85/50/067/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No.0510185062 dated 20.06.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and defer the case for 24.04.2014 for personal hearing.

(38)

Case No.07	M/s Tashu International, Noida, U.P.
NC 01/AM-15, dt. 03.04.2014	File No.01/85/50/095/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0510187987 dated 01.08.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.04.2014.

(39)

Case No.08	M/s Tashu International, Noida, U.P.
NC 01/AM-15, dt. 03.04.2014	File No.01/85/50/060/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0510184744 dated 16.06.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.04.2014.

(40)

C N- 00	M/s Madles India Dana I 44 Mandai
Case No.09	M/s Madhu India Deco Ltd., Mumbai

NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/261/AM-13/DES-V		
Enhancement of Kraft Paper Wastage from 10.19% to 15.42% to 100% EOU.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has issued letter to Noida Special Economic Zone for furnishing the additional information/details for considering the proposal of applicant firm. The requisite information/details are awaited from the Noida Special Economic Zone. The Committee after deliberations decided to await the same and defer the case for re-listing on 15.05.2014.

(41)

Case No.10	M/s Flexion Imaging Solutions Pvt. Ltd., Tamil Nadu		
NC 01/AM-15, dt. 03.04.2014	Part File No.01/84/50/093/AM-14/DES-V		
Re-fixation of input output norms against Advance Authorization No.0410147180 dated 14.06.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that the earlier file No.01/84/50/465/AM-10/DES.V of M/s Lastolite Imaging Solutions Pvt. Ltd., Chennai may be brought during the next meeting of Committee. The case stands for re-listing on 01.05.2014.

(42)

Case No.11	M/s Flexion Imaging Solutions Pvt. Ltd., Tamil Nadu		
NC 01/AM-15, dt. 03.04.2014	File No.01/84/50/281/AM-14/DES-V		
Re-fixation of input output norms against Advance Authorization No.0410151822 dated 11.11.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that the earlier file No.01/84/50/465/AM-10/DES.V of M/s Lastolite Imaging Solutions Pvt. Ltd., Chennai may be brought during the next meeting of Committee. The case stands for re-listing on 01.05.2014.

(43)

Case No.12	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu			
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/062/AM-14/DES-V			
Re-fixation of input output norms against Advance Authorization No.3510040983 dated 13.05.2013				
as per revised FR Chemicals norms recommended by T.C., Mumbai.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after

deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed	Quantity now
		Quantity		earlier	allowed
1.	100% Cotton woven	10,098	Raw Cotton natural	7155 Kgs.	7155 Kgs.
	dyed fabric with flame	Kgs.	fibre		
	resistant finish, GSM-		Vat dyes	81 Kgs.	81 Kgs.
	120 quilted with 95%		Flacovan (FR	2160 Kgs. (@ 400	3559 Kgs. (@
	meta aramid fibre and		Chemical)	grams per Kg. of	659 grams per
	5% para aramid fibre			fabric)	Kg. of fabric)
	blended grey knitted		Ukadan flame	253.80 Kgs. (@ 47	346 Kgs. (@ 64
	fabric, GSM-100		resistant chemicals	grams per Kg. of	grams per Kg. of
				fabric)	fabric)
			Ukanol Soft	140.40 Kgs.	129 Kgs.
			Silastan flame	54 Kgs.	49 Kgs.
			resistant chemicals		
			Polyvinyl Alcohol	54 Kgs.	54 Kgs.
			Meta Aramid fibre	4702 Kgs.	4702 Kgs.
			Para Aramid fibre	248 Kgs.	248 Kgs.
			FR treated Thread	33,00,000 Meters	33,00,000 Meters
			Litre Furnace Oil	As per fuel policy	As per fuel policy

The import of Dyes and Chemical (Sl. No.2 to 6) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (44)

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	Case No.13	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu		
	NC 01/AM-15, dt. 03.04.2014	File No.01/84/50/253/AM-13/DES-V		
	Re-fixation of input output norms against Advance Authorization No.3510039250 dated 12.09.2012			
	as per revised FR Chemicals norms recommended by T.C., Mumbai.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity now allowed
1.	100% Cotton woven dyed fabric with flame	40,000 Meter	Raw Cotton		9072 Kgs.
	retardant finish, GSM- 120 quilted with 95% Meta Aramid fibre and 5% Para Aramid fibre	IVICICI	Vat dyes Flacovan flame resistant chemicals	• •	108 Kgs. 4745 Kgs. (@ 659 gms/Kg. of fabric)
	blended knitted fabric, GSM-100 (40,000 Meters having net		Ukadan flame resistant chemicals		461 Kgs. (@ 64 gms/Kg. of fabric)
	content of Cotton 7200 Kgs.)		Ukanol soft flame resistant chemicals	• •	171 Kgs. (@ 23.8 gms/ Kg. of fabric)
			Silastan flame resistant chemicals	• , •	65 Kgs. (@ 9 gms/ Kg. of fabric)
			Polyvinyl Alcoho sizing material	1 72 Kgs.	72 Kgs.
			Meta Aramic fibre	6270 Kgs.	6270 Kgs.
			Para Aramid fibre		330 Kgs.
			FR sewing thread with flame resistant finish		264 Kgs.
			Furnace Oil	As per fuel policy	As per fuel policy

The import of Dyes and Chemical (Sl. No. 2 to 7) shall be restricted to 14% FOB value within the overall cif value of the licence in

terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(45)

Case No.14	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu			
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/139/AM-14/DES-V			
Re-fixation of input output norms against Advance Authorization No.3510041912 dated 20.08.2013				
as per revised FR Chemicals norms recommended by T.C., Mumbai.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed	Quantity now allowed
		Quantity		earlier	
1.	98% Cotton 2%	30,000	Raw cotton natural	11,705.900 Kgs.	11,705.900 Kgs.
	Nylon fibre with	Meters=	fibre		
	white metal	47,400 Sq.	Nylon fibre with	208.56 Kgs.	208.56 Kgs.
	compound blended	meter	white metal		
	dyed woven fabrics		compound		
	with flame resistant		Vat dyes	142.20 Kgs.	142.20 Kgs.
	finish, GSM-200+/-		Flacovan (FR	3792 Kgs. @ 400	4190 Kgs. @ 442
	10% width-158		chemicals)	gms. per kg. of	gms. per kg. of fabric
	cms., 9480 Kgs.			fabric	
	(Cotton content-		Ukadan flame	445.56 Kgs. @ 47	445.56 Kgs. @ 47
	9290-4 Kgs. &		resistant chemicals	gms. per kg. of	gms. per kg. of fabric
	Nylon fibre with			fabric	
	white metal		Silastal flame	180.12 Kgs. @ 19	190 Kgs. @ 20 gms.

compound content- 189.6 kgs.)	resistant chemicals	gms. per kg. of fabric	per kg. of fabric
	Silastan flam	e 18.96 Kgs. @ 2	38 Kgs. @ 4 gms. per
	resistant chemicals	gms. per kg. of	kg. of fabric
		fabric	
	Furnace Oil	As per fuel policy	As per fuel policy
	Polyvinyl Alcohol	94.80 Kgs	94.80 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(46)

Case No.15	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu			
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/064/AM-14/DES-V			
Re-fixation of input output norms against Advance Authorization No.3510040981 dated 13.05.2013				
as per revised FR Chemicals norms recommended by T.C., Mumbai.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed	Quantity now
		Quantity		earlier	allowed
1.	98% Cotton 2%	90,000 Sq.	Raw Cotton natural	14,023.80 Kgs.	14,023.80 Kgs.
	Nylon fibre with	meter	fibre		
	white metal		Nylon fibre with	237.60 Kgs.	237.60 Kgs.
	compound blended		white metal		
	dyed fabric, GSM-		compound man-		
	120+/-10% with		made fibre		
	FR finish		Vat dyes	162 Kgs.	162 Kgs.
			Flacovan (FR	4320 Kgs. (@ 400	4439 Kgs. (@ 411

Chemical)	grams per Kg. of fabric)	grams per Kg. of fabric)
	/	/
Ukadan flame	507.60 Kgs. (@ 47	518 Kgs. (@ 48
resistant chemicals	grams per Kg. of	grams per Kg. of
	fabric)	fabric)
Silastal flame	205.20 Kgs. (@ 19	227 Kgs. (@ 21
resistant chemicals	grams per Kg. of	grams per Kg. of
	fabric)	fabric)
Silastan flame	21.60 Kgs. (@ 2	54 Kgs. (@ 5
resistant chemicals	grams per Kg. of	grams per Kg. of
	fabric)	fabric)
Furnace Oil	As per fuel policy	As per fuel policy
Polyvinyl Alcohol	73 Kgs.	73 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(47)

Case No.16	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 01/AM-15, dt. 03.04.2014	File No.01/84/50/169/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.3510041936 dated 22.08.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.05.2014.
